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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**
Hearing through video conferencing

**T.A. No. 62/4152/2021
(CPSWP No. 251/2008)**

This the **05th** day of **May** 2021

**HON'BLE MR. ASHISH KALIA, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Ghulam Ahmad Khan, aged, 56 yrs S/o Ghulam Mohammad Khan, R/o Bangdara Teh. And Distt. Baramulla.

.....Applicant

(Advocate:- Mr. B.A. Zargar)

Versus

Ms. Nirmala Sharma, Director, Handloom Development Department, Jammu and Kashmir-Srinagar.

.....Respondent

(Advocate: Mr. Sudesh Magotra, 1d. DAG)

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Ashish Kalia, Member-J)

Mr. B.A. Zargar, learned counsel for the applicant, submits that the TA has become infructuous.

2. The TA is, therefore, dismissed infructuous. There shall be no order as to costs.

**(ANAND MATHUR)
MEMBER (A)**

**(ASHISH KALIA)
MEMBER (J)**

Arun